

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (C) No. 728/2015

ARJUN GOPAL & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA . & ORS.

Respondent(s)

([ONLY I.A. NO. 16710/2023 IS LISTED UNDER THIS ITEM]
A No. 16710/2023 - APPROPRIATE ORDERS/DIRECTIONS AND I.A. NO. I.A.
No. 119396/2017)

Date : 07-11-2023 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 16710/2023

On this application the applicant has sought issue of

appropriate direction to the State of Rajasthan and the District Administration of Udaipur to immediately take steps to prevent air pollution in the city of Udaipur.

In that regard, it is pointed out that such steps should be to prevent both the air as well as the noise pollution. Though objections to said application has been filed indicating with regard to the air quality index, at this juncture we are of the opinion that no specific orders would be necessary in the application inasmuch as this Court in the course of dealing with the petition, has passed several orders where the steps have been indicated to minimize and to avoid air as well as noise pollution. Hence, the said orders would bind every State in this country including the State of Rajasthan. Therefore, we make it clear that the State of Rajasthan also would take note of this and take all steps to minimize the air/noise pollution not only during the festival season but even thereafter.

List the application for consideration, if the need arises on a future date.

I.A. No. 119396/2017

To enable consideration of this application, the MET Department shall file their report as already indicated earlier. The same be filed in three weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)